District Level Sports Schools in Tamil Nadu

- 772. DR. R. LAKSHMANAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether Government has established District Level Sports Schools (DLSSs) across the country;
 - (b) if so, the details of the DLSSs established in the State of Tamil Nadu; and
 - (c) if not, the reasons for not establishing DLSSs?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) to (c) It is proposed to develop District Level Sports Schools (DLSSs) in every district of the country so as to identify and nurture sporting talent in the country. The whole project is still at the conceptual stage only. Hence, no details could be provided at this juncture.

Connecting youth of Bihar to mainstream in Naxal-affected areas

†773. DR. ANIL KUMAR SAHANI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state the details of steps being taken by Government to connect the Youth of the Naxal-affected regions of Bihar with the mainstream?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): The information is being collected and will be laid on the Table of the House.

Transparency in the functioning of IOA

774. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the reconstitution of Indian Olympic Association's bodies like Ethics Commission as well as the Indian Court of Arbitration for Sports has brought more transparency in functioning of Indian Olympic Association (IOA);
- (b) if so, the broad terms of reference of these high-profile bodies whose members are judges of either Supreme Court or High Courts; and
- (c) the specific fields in which the impact of these two juridical outfits was visible during 2010, 2011 and 2012?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) to (c) Indian Olympic Association (IOA) has been under suspension since 4th December, 2012. Bodies like Ethics Commission and Court of Arbitration for Sports, if properly constituted, are expected to bring about more transparency in the sports bodies. As far as IOA (currently under suspension) is concerned, there is a provision for constitution of Ethics Commission and Arbitration Commission in the Memorandum and Rules and Regulations of Indian Olympic Association, as available on the website of IOA.

Funds and technical assistance to States for sports infrastructure

775. SHRI AVINASH RAI KHANNA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government provides funds and technical assistance to States for construction/maintenance of sports infrastructure.
- (b) if so, the State-wise and year-wise details thereof during the last three years; and
- (c) the State-wise details of sports infrastructure created in the States during this period?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) and (b) Yes, Sir. The Central Government is implementing two schemes namely Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) and Urban Sports Infrastructure Scheme (USIS) for development of basic sports infrastructure in the country. Under PYKKA scheme Central assistance is provided to the States/UTs for creation of basic sports infrastructure at village and block panchayat level. Details of funds released under PYKKA scheme during the last three years is given in Statement-I (See below). Under State Governments, Local Civic Bodies, School, Colleges and Universities under Central/State Governments; and Sports Control Boards are eligible to receive assistance for creation of sports infrastructure. Financial assistance is provided for (i) laying synthetic playing surface (for hockey, football and athletics); and (ii) construction of Multipurpose Indoor Hall. Details of funds released under USIS during the last three years is given in Statement-II (See below). No technical assistance for construction/maintenance of infrastructure is provided under these two schemes.

(c) Under PYKKA Scheme, the State-wise details of sports infrastructure